

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 2843
(TO BE ANSWERED ON 19.12.2024)

REPRESENTATION RECEIVED BY DoPT

2843. SHRI NEERAJ SHEKHAR:

Will the **PRIME MINISTER** be pleased to state:

- (a) the details of references/representations received by DoPT, since August till October 2024 from various Ministries/Departments and other organizations where CCS (Revised Pay) Rules 2016 is applicable regarding stepping up of pay of senior Government servants promoted to higher post on or before 01.01.2015 and drawing less pay in revised pay structure than their juniors who were promoted on or after 01.01.2016 under CCS (Revised Pay) Rule 7(10) read with Rule 13 of CCS (RP) Rule, 2016, Ministry/Department/organization -wise; and
- (b) the number of such references which are pending along with the reasons therefor, reference-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) & (b): Department of Personnel & Training has received only one reference - from Rajya Sabha Secretariat - during the period from August till October, 2024 seeking advice on stepping up of pay of senior Government servant promoted to the higher post on or before 01.01.2015 and drawing less pay in revised pay structure than that of the junior promoted on or after 01.01.2016 and whose pay has been fixed in accordance with the provisions contained in Rule 7(10) read with Rule 13 of CCS (Revised Pay) Rules, 2016. A reply in this regard has been sent to the Rajya Sabha Secretariat. No other reference / representation on the subject matter has been received during the said period and is pending with this Department for disposal.
